

**C.P.I. LEFT FACTION-'S' ACTIVITIES**

♦38. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any literature has been seized by Government or has come into their possession regarding the anti-national activities of the so-called left faction of the Communist Party of India; and

(b) whether Government's attention has also been drawn to a report published in an Italian daily 'U Borghese' regarding a communication sent by the Chinese Premier to an Indian Communist leader?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : (a) A number of documents produced and circulated by a section of the Communist Party of India giving expression to anti-national views have come to our notice.

(b) Yes, Sir.

**शिक्षा आयोग की स्थापना**

\*३६. श्री भगवत नारायण भार्गव : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि क्या सरकार का विचार एक शिक्षा आयोग नियुक्त करने का है, यदि हाँ, तो उस प्रस्ताव का व्योरा क्या है ?

t [SETTING UP OF AN EDUCATION COMMISSION

•39. SHRI B. N. BHARGAVA: Will the Minister of EDUCATION be pleased to state whether Government propose to appoint an Education Commission; if so, what are the details of the proposal?]

शिक्षा मंत्री (श्री एम० सी० चागला) : जी, हाँ, एक शिक्षा आयोग स्थापित करने का निश्चय किया गया है । किन्तु अभी तक व्योरे तैयार नहीं हुए हैं ।

t[THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Yes, Sir. It

f[ ] English translation.

has been decided to set up an Education Commission, Details have not yet been finalized.]

**GOVERNMENT EMPLOYEES PRACTISING HOMOEOPATHY/AYURVEDA**

•40. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered any proposal to debar Government employees from practising homoeopathy or the ayurvedic system of medicine unless they are medically qualified; and

(b) if so, whether any orders have been issued in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA) : (a) Yes, Sir.

(b) A copy of Government orders is laid on the Table of the House.

No. 25/4/64-Ests. (A).

**GOVERNMENT OF INDIA****MINISTRY OF HOME AFFAIRS**

CONDUCT: No. 2

New Delhi-11, the 29th February, 1964/10th. Phalguna, 1885.

**OFFICE MEMORANDUM**

SUBJECT: —Permission to Central Government servants for undertaking medical practice during their spare time—Grant of.

The Government of India have had under consideration the question of grant of permission to Central Government servants to practise medicine on purely charitable basis during their spare time. Since such practice of medicine by unqualified and untrained persons will be harmful to the community, it has been decided that permission to Central Government servants to undertake practice in any system of medicine should not be granted unless they hold recognised qualifications. Only per-